LETTER OF INDEMNITY WITH RESPECT TO DELIVERY OF SAFE DEPOSIT LOCKER/ ARTICLES KEPT IN SAFE CUSTODY BY THE DECEASED CUSTOMER

(without production of Legal Documents)

(To be stamped as per the Stamp Act applicable to the State)

The Branch Manager			
	Bank		
	Branch		
In consideration of yo	ur delivering or agreeing to deliver to	me/ us,	
(Heir(s) of the decea			
Safe Deposit Locker No./ Safe	Details of the	Description	Weight
Custody Article Receipt No.	articles		
and held in the name without production of	of Shri/ Smt/ Kum any succession certificate/ letters of		nce deceased,
I/ We	and		
(Heir(s) of the	deceased customer)		

do hereby for ourselves and our heirs, legal representatives, executors and administrators, jointly and severally undertake and agree to indemnify you, the Bank, and its successors and assigns against all claims, demands, proceedings, losses, damages, charges and expenses which may be raised against you or incurred by you by reason or in consequence of having delivered or agreed to have deliver to me/ us the above mentioned articles of the deceased from the safe deposit locker/ sealed boxes in safe custody.

Signed and delivered by the above named on this thousand	day of	_ two
SIGNED AND DELIVERED by the above named (1)		
(2) (Heirs of the deceased customer)		